

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION NO. 966 OF 1996

M.I. Sheriff ... Applicant

Vs.

Union of India & Ors. ... Respondents  
(India Govt. Mint, Mumbai)

I, Amitabh Tripathi, FAS (AO)  
having my office at India Government Mint, Shahid  
Bhagat Singh Road, Mumbai - 400 023, do say on solemn  
affirmation as under :

1. I have read a copy of the aforesaid Application and the further proceedings taken out by the Applicant. I have also perused the relevant documents available in my office in connection with the issues involved in the Application. I am accordingly conversant with the facts and circumstances of the case and able to depose to the same. I am filing this affidavit on behalf of the Respondent No.3.
2. Without prejudice to what is stated hereinafter I say and submit that the Application as filed is totally misconceived and not maintainable. The Application therefore deserves to be dismissed. What is stated hereinafter is without prejudice to the aforesaid submission.

3. With reference to paragraphs 1 to 11, I say that the averments made in these paragraphs relate to Respondent No.2, as such no comments are offered.

4. With reference to paragraph 11(a), I say that the Applicant is working in the Mint since March 1984. I further say that in fact the Applicant was directed to submit the prescribed form to Respondent No.2. It appears from the record that not a single application requesting for allotment of Mint Quarters has been received from the Applicant by the Respondent No.3.

5. With reference to paragraph 11(b), I reiterate that there was no request from the Applicant for allotment of Mint quarters, as such he is not entitled to allotment of Mint quarters. I further say that Departmental (Mint) quarters are allotted strictly as per priority list which is prepared every two years. I further say that Respondent No.3 had issued a notice to all the employees of Respondent No.3 directing them to submit their applications for allotment of Mint Quarters so as to enable them to prepare a priority list for the year 1996-97. I say that the Applicant has not submitted any such application for allotment of Mint Quarters. As such, his name does not appear in the priority list, a copy of which is annexed herewith and marked as Exhibit "1".

6. With reference to paragraphs 12 to 24, I have no comments to offer.

7. With further reference to the Application, I deny the correctness of all allegations, submissions and contentions mentioned in the Application as if the same were specifically set out herein and traversed to the extent the same are contrary to and/or inconsistent with what I have stated herein.

In the premises I pray that the Application be dismissed with costs.

VERIFICATION

I, Amitabh Tripathi, F.A & C.A.O.  
on behalf of Respondent No.3 herein, do hereby verify  
that the contents of above paragraphs are true to the  
best of my knowledge and belief and that I have not  
suppressed any material facts.

Place : Mumbai

Dated : 2<sup>nd</sup> June, 1997.

*Appalha*  
वि. स. एवं सु. ले. अ.  
F. A. & C. A. O.  
भारत सरकार डक्साल  
INDIA GOVT. MINT.  
मुंबई-400023.  
MUMBAI 400023.  
Before me,

*Sandya*  
Advocate for the Respondent No.3

*Analysant*

- 1) In fact he filed 5 applications to Mint
- 2) Basically, he is entitled to allotment by Estate MGR - Other than have been allotted.
- 3) Riots - 3 employees allotted